

(b) if so, the action taken by Government in the matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 1st November, 1966 gold bearing foreign markings and weighing 1,300 tolas was seized at Gwalior Railway Station. The value of the gold seized is Rs. 1,27,946 at the international rate.

(b) The person from whom the gold was seized was arrested. The case is under investigation.

Tribal Welfare in Bihar

2326. Shri H. C. Soy:
Shri Besra:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether he had a discussion with the Chief Minister of Bihar on the aspects of tribal welfare during his recent visit there;

(b) whether the problem of the imbalance existing in the educational and economic development among different sections of the Scheduled Tribes in Bihar was also discussed; and

(c) if so, the details thereof and the action proposed to be taken thereon?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) The Minister of Planning and Social Welfare visited Bihar in connection with the drought conditions prevailing in the State.

(b) The problem referred to was not specifically discussed.

(c) Does not arise.

Relief to Drought-Stricken Tribals in Bihar

2327. Shri H. C. Soy:
Shri Besra:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the Officers of his Department have had a discussion recently with the Chief

Minister of Bihar on how to give relief to tribals in drought-stricken areas of Bihar;

(b) if so, the details of the discussions held; and

(c) the nature and details of the relief proposed in these pockets?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) Yes.

(b) and (c). The following suggestions have been made as a result of these discussions:—

- (1) The general drought measures implemented by the Government of Bihar, should be supplemented by special relief schemes for the relief of the 2 lakhs of tribals in the palamau District and the adjoining areas of Shahbad and Ranchi Districts.
- (2) The existing schemes of comparatively less urgency, viz., those of legal aid, subsidy for industries etc. should be kept in abeyance and the resources thus saved should be diverted towards sinking of Kutcha wells and field bunding.
- (3) The State Tribal Welfare Department should be strengthened by the appointment of Director who should be vested with direct responsibility for the execution of tribal development schemes in the Latehar Sub-Division which is most seriously affected by the drought.
- (4) Appointment of a special committee which should include the Deputy Commissioner for Scheduled Castes and Scheduled Tribes, Ranchi and the Director of the Tribal Research Institute for the re-organisation of the existing grain-golas in Latehar Sub-Division. Additional funds of Rs. 5.00 lakhs for the re-organisation of grain-golas during the current financial year should be

found by appropriation from the allotment already made to the Government of Bihar for tribal development areas.

- (5) The contribution of 50 per cent expected from tribal beneficiaries under the existing patterns of development schemes may be relaxed to about 10 per cent for the duration of the drought.

Financial Irregularities committed by Certain Companies

2328. **Shri Indrajit Gupta:** Will the Minister of Finance be pleased to state:

(a) whether any complaints have been received of financial irregularities committed by M/s. Bullion Co. Ltd., Dantmara Tea Co. Ltd., Chittagang Tea Co. Ltd., Chandernagar Tea Co. Ltd., Kallinaggar and Kherul Tea Co. Ltd., Barduar Tea and Timber Co. Ltd., Sarugaon Tea Co. Ltd., Jaipur Tea Co. Ltd., Jaipur Investment Ltd., Jaipur Trust Ltd., Batia Bros. (Pvt.) Ltd., Jatan Trading Corporation and Hulas Kanwar, all of which are Calcutta firms owned by M/s. Chandmall Batia;

(b) if so, whether any investigations have been conducted into the financial transactions and accounts of the said firms;

(c) whether it is a fact that several of these firms exist only in name and maintain fictitious accounts; and

(d) Whether these firms have been meeting their obligations under the Income-tax Act?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (d). The information is being collected and will be laid on the table of the House.

Gold seized at Palam Airport

2329. **Shri Braj Bihari Mehrotra:**
Shri Vishwa Nath Pandey:
Shri Shinkre:

Shri Hukam Chand Kachhavaia:
Shri Y. D. Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that gold worth Rs. 2 lakhs was seized from a passenger who arrived at Palam Airport from Bombay by an I.A.C. flight on the 6th November, 1966; and

(b) if so, the action taken by Government in the Matter?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) On 6th November, 1966 the Customs officers at Palam Airport recovered 1,000 tolas of gold bearing foreign markings and valued at Rs. 98,420 at the international rate from a passenger who arrived by an I.A.C. flight from Bombay.

(b) The passenger and another person who accompanied him from Bombay were arrested. The second person has since been released on bail. The case is under investigation.

मदनगौर कंपनी दिल्ली

2230. श्री श्रीकार लाल बेरवा : क्या निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क.) क्या इनका ध्यान 14 अक्टूबर, 1966 के "इंडियन एक्सप्रेस" में प्रकाशित एक लेख की ओर दिलाया गया है, जिस में मदनगौर कंपनी, दिल्ली की अत्यन्त दुरी दशा का तथा वहां पर नागरिक सुविधाओं के अभाव का वर्णन किया गया है ;

(ख.) यदि हां, तो क्या सरकार का विचार उम कंपनी को दशा सुधारने के लिये कोई कार्यवाही करने का है ; और

(ग.) यदि नहीं, तो इसके क्या कारण हैं ?

निर्माण, आवास तथा नगरीय विकास मंत्री (श्री मेहरचण्ड लाला) : (क) जी हां ।